

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3404

ANSWERED ON:15.12.2005

EXEMPTION FROM FRISKING AND SECURITY CHECK AT AIRPORTS

Singh Shri Mohan

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of VVIPs/VIPs/dignitaries who have been exempted from frisking at security check at the Airports;
- (b) whether the Government has prescribed any norms for granting exemption from frisking and security checks to various categories of dignitaries;
- (c) if so, the details thereof;
- (d) whether there is any dispute over inclusion or exclusion of certain categories of dignitaries;
- (e) if so, the details thereof; and
- (f) the steps taken by the Government to solve the dispute?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) The President, vice President, Prime Minister of India, Speaker of Lok Sabha, Chief Justice of India, Union Ministers of Cabinet rank, Governors of States and foreign dignitaries of the same status; Former Presidents, Judges of Supreme Court, Leader of Opposition in Lok Sabha & Rajya Sabha, Deputy Chairman Rajya Sabha & Deputy Speaker Lok Sabha, Chief Ministers/Deputy Chief Ministers of States/UTs, Chief Justices of the High Courts, Lt. Governors of Union Territories, Ambassadors of foreign countries, Charge D` Affairs and High Commissioners and their spouses, Cabinet Secretary, His Holiness the Dalai Lama, SPG Protectees and Shri Robert Vadra(while travelling with SPG Protectees) are exempted from pre-embarkation security checks at all civil airports in the country.

(b) & (c): Exemption from frisking is given based on security/protocol considerations and is reviewed from time to time.

(d) to (f): Inclusion of Judges of Rajasthan High Court in the list of persons exempted from frisking at the airports is pending in the Supreme Court.